

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 819  
(To be answered on the 7<sup>th</sup> December 2023)**

**WIDE-BODIED AIRCRAFTS**

**819. DR. M.P. ABDUSSAMAD SAMADANI**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government plans to complete the RESA works as per schedule, considering its significance, as the required land has already been handed over by the State Government of Kerala;
- (b) if so, the details thereof;
- (c) whether the Government is aware of the difficulties faced by passengers and the decline in cargo exports due to the non-operation of wide-bodied Aircraft (code E) from Calicut International Airport; and
- (d) if so, the details thereof and the time by which wide-bodied Aircraft (code E) would be operational?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

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(a) to (d): On the basis of the recommendations of the Committee of aviation experts constituted by the Ministry of Civil Aviation (MoCA), to oversee the implementation of the recommendations made in the investigation report of the Aircraft Accident Investigation Bureau (AAIB) on the accident at Calicut airport, the Airports Authority of India (AAI) projected a land requirement of 14.5 acre to the State Government of Kerala to provide for Runway End Safety Area (RESA) of 240m at both the ends of the runway at Calicut airport.

As per the National Civil Aviation Policy, 2016, the responsibility to provide land free of cost and free from all encumbrances for development of an airport lies with the respective State Government. However, out of requested 14.5 acre land, the State Government of Kerala has handed over 12.543 acre only.

AAI as a special measure, keeping in mind the viability and feasibility of operation of Wide Body aircraft at Calicut airport, has offered to bear cost of filling and leveling of land for provision of RESA at Calicut International

**airport. Administrative Approval and Expenditure Sanction has been accorded for Rs.484.57 crore (including GST) by AAI for RESA provision.**

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